

NATIONAL COMPANY LAW TRIBUNAL

GUWAHATI BENCH: GUWAHATI

Dy No.3 (081) of 2008

Under Section 8 and 9 of the Insolvency and Bankruptcy Code, 2016

In the matter of:

M/s. Hillview Coals Pvt. Ltd. : ...Financial Creditor

-Versus-

M/s. Super Infratech Pvt. Ltd. : ...Corporate Debtor

Order delivered on 23rd August, 2018

Coram:

Present Hon'ble Mr. Justice P.K. Saikia, Member (J)

For the financial Creditor : Mr. Purshotam Gagger, CA

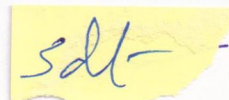
For the corporate Debtor : Mr. S. Chetia, Advocate
Mr. J. P. More, Advocate

ORDER

Mr. P. Gagger, learned counsel appears representing the Operational Creditor. Mr. S. Chetia and Mr. J. B. More, learned counsel appear representing the Corporate Debtor.

2. Mr. S. Chetia, learned counsel for the corporate debtor further submits that he received the copy of affidavit-in-opposition vide order dated 31st July, 2018. The objection is to be filed within 7 days, therefrom supplying simultaneously copy thereof to the learned counsel appearing for the financial creditor. Therefore, the counsel for the corporate debtor prays for some time for furnishing reply to the affidavit-in-opposition filed by the financial creditor and, therefore, the matter is adjourned for some time. In that connection, I also heard Mr. P. Gagger, learned CA appearing for the operational creditor.

3. On hearing both the parties, matter is ordered to be listed on 31st August, 2018 for hearing.



(Adjudicating Authority)
National Company Law Tribunal
Guwahati Bench, Guwahati

Ashish